GOVERNMENT OF INDIA URBAN DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:2720 ANSWERED ON:13.03.2013 GREATER NOIDA MASTER PLAN Maadam Shri Vikrambhai Arjanbhai

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether Greater Noida Master Plan submitted to National Capital Region Planning Board (NCRPB) has been approved by the Government:
- (b) if so, the details thereof and if not, the reasons thereof;
- (c) the time by which the Master Plan is likely to be approved; and
- (d) the steps taken/being taken by the Government to protect the interests of house owners in this area?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SMT. DEEPA DASMUNSHI)

- (a) to (c): NCRPB has informed that the Master Plan of Greater Noida has been approved by the Board on 24.08.2012
- subject to incorporation of the following conditions in the final Master Plan for Greater Noida-2021:
- i) In order to achieve the targeted population and density as per the Regional Plan-2021 for NCR, density levels may be increased by various measures like increase in FAR, creating conducive climate for industrial/economic activities and integration of the Delhi Mumbai Industrial Corridor (DMIC) projects and improved connectivity.
- ii) Government of Uttar Pradesh and Greater Noida Industrial Development Authority (GNIDA) may ensure provision of 20-25% of Economically Weaker Section/ Low Income Group Housing while preparing of Sector Lay-Out Plans and Development of Greater Noida area.
- iii) Government of U.P. and GNIDA may ensure to prepare the Environment Master Plan of Greater Noida which would be integral part of the notified Master Plan.
- iv) Green area proposed is 3580 hectare out of total urbanisable area of 22255 hectare which constitutes about 16% of the total area. This area should be preserved/ protected and not subject to any land use change at any future date.
- v) Action Plan for implementation and its phasing should be done before notification of the Final Plan by Government of U.P./GNIDA.
- (d) As per Seventh Schedule (List II State List) of Constitution of India, land and its development is a state subject. Greater Noida Development Authority and Govt. of UP deals with the land development and allotment of land in the Greater Noida areas.